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T.P.(Crl.) No. 449 OF 2002

ITEM NO.4

COURT NO.2

SECTION XVIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Crl.M.P.Nos.9441 & 9442 In Transfer Petition.(Crl.) No. 449/2002

NILAM KATARA

Petitioner (s)

VERSUS

UNION OF INDIA & ORS.

Respondent (s)

(For clarification and directions)

Date : 25/10/2002 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.B. PATTANAİK
HON'BLE MR. JUSTICE SHIVARAJ V. PATIL
HON'BLE MR. JUSTICE BRIJESH KUMAR

For Petitioner (s) Ms. Kamini Jaiswal,Adv.

For Respondent (s)
in CRMP 9441

Mr. Gobind Das, Sr. Adv.
Mr. K.N. Bal Gopal, Adv.
Mr. Ranbir Singh Yadav,Adv.
Mr. Atul Kumar, Adv.

in CRMP 9442

Mr. Salman Khurshid, Sr. Adv.
Mr. K.N. Bal Gopal, Adv.
Mr. G.K. Bharati, Adv.
Mr. Ranbir Singh Yadav,Adv.

Mr. Pramod Swarup,Adv.
Mr. Dinesh Kumar Garg,Adv.

UPON hearing counsel the Court made the following
O R D E R

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Heard learned counsel for the parties for 10 minutes.

The Criminal Miscellaneous Petitions are disposed of in view of the signed order.

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Sarita (Suneet Bala Sharma) @@
AA
Assistant Registrar @@
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(Signed order is placed on the file)

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CRIMINAL ORIGINAL JURISDICTION

Cr1.M.P.Nos.9441 & 9442/2002@@
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IN

TRANSFER PETITION (CRL.) NO. 449 OF 2002@@
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NILAM KATARA ... PETITIONER

VERSUS

UNION OF INDIA & ORS. ... RESPONDENTS

O R D E R@@
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By our earlier order dated 23rd August, 2002 the case has been transferred from Ghaziabad (U.P.) to the Sessions Court in Delhi. In this view of the matter, all proceedings in relation to the said criminal application could be filed only in Delhi High Court. If the accused has filed any application for bail which is pending before the Allahabad High Court, that also shall stand transferred to the Delhi High Court.

The Criminal Miscellaneous Petitions are disposed of accordingly.

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.....J.
(G.B. PATTANAİK)

.....J.
(SHIVRAJ V. PATIL)

New Delhi,
October 25, 2002

.....J.
(BRIJESH KUMAR)